

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4375
ANSWERED ON:16.12.2009
VIOLATION OF ENVIRONMENTAL LAWS
Patel Shri Deoraj Singh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether cement manufacturing units including J.P. cement have been violating environmental laws;
- (b) if so, the details of the cases of violations reported so far. State-wise; and
- (c) the action taken by the Government against the companies/units violating pollution control norms?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (c) As informed by the Central Pollution Control Board (CPCB), there are 128 cement plants in the country out of which, six have been reported to be non-compliant with the prescribed standards. These are (i) ACC Limited, Jamul Cement Works, Durg, Chattisgarh, (ii) Cement Corporation of India Ltd, Bokajan, Assam, (iii) Bagalkot Cement & Industries Ltd, Bagalkot, Karnataka, (iv) Travencore Cements Ltd, Kottayam, Kerala, (v) Orient Cement, Devapur, Adilabad, Andhra Pradesh (vi) ACC Ltd, Keymore Cement Works, Keymore, Madhya Pradesh. While the cement plant at no.

(i) has been issued directions under Section 5 of the Environment (Protection) Act 1986, the other five have been served with directions under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

There are two cement plants owned by M/s. Jay Pee at Rewa in Madhya Pradesh under the names of M/s. Jay Pee Bela cement and M/s. Jay Pee Rewa cement plant. M/s. Jay Pee Bela cement plant was found to be marginally exceeding the emission standards for which Madhya Pradesh State Pollution Control Board was asked to take corrective action.